

12.11 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 29th March, 1976 will consist of:—

- (1) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (a) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.
 - (b) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (a) The Indian Standards Institution (Certification Marks) Amendment Bill, 1976.
 - (b) The Maternity Benefit (Amendment) Bill, 1976.
- (4) Discussion on the Resolution regarding Road Development.

As members are aware, the House will take up from 31st March, 1976 the Demands for Grants in respect of the General Budget for 1976-77, the timetable in respect of which has already been circulated to members through Lok Sabha Bulletin of 23rd March, 1976.

12.13 hrs.

GUJARAT APPROPRIATION BILL*, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI): One behalf of Shri C. Subramaniam, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77."

The motion was adopted.

Shrimati Sushila Rohatgi: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 26-3-76.

†Introduced/moved with the recommendation of the Presidents.

MR. SPEAKER: Now, the question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI:
I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

12.15 hrs.

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE CESS BILL AND IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUND BILL—contd.

MR. SPEAKER: Now, we take up further consideration of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Bill as also the Labour Welfare Fund Bill. Time already taken is 30 minutes. The balance is 2 hours 30 minutes. Mr. Jharkhande Rai to continue his speech.

Mr. Jharkhande Rai.

श्री झारखण्डे राय (बोर्सा) : अध्यक्ष महोदय, मैं कल यह बताना चाहता था कि सभी मजदूरों में खान के मजदूर इस बात के सब से ज्यादा मुस्तहक है कि सभाज, राज्य, विभाग और उनका भला चाहने वालों के द्वारा उन के कल्याण के लिए काफी अधिक काम किया जाये। इस दिशा में यह बिल काफी अच्छा कदम बढ़ाता है, इसीलिए मैंने इस का समर्थन किया है। इस पूरे विधेयक की मूल आत्मा

स्टेटमेंट आफ प्रोजेक्ट्स एण्ड रीजन्स में दिये गये केवल एक वाक्य के द्वारा प्रकट होती है, जिसको मैं उद्धृत करता हूँ :

"Welfare facilities which are at present being enjoyed by worker in mica, coal, iron ore and limestone and dolomite mines industries are proposed to be made available to workers in manganese mines also."

कुछ सुविधायें, जो कुछ प्रकार के खान-मजदूरों को प्राप्त थीं, उन का विस्तारण मैंगनीज और माइन्स में किया गया है, इसलिए यह एक प्रगतिशील, वामपंथी और श्रमिकों के लिए कल्याणकारी विधेयक है। स्वयं मंत्री महोदय ने कल अपने भाषण में कहा कि यह विधेयक मैंगनीज और माइन्स में काम करने वाले मजदूरों के भले के लिए लाया गया है।

मैं इसको एक वामपंथी विधेयक मानता हूँ। इस समय भारतीय राजनैतिक अन्तरिक्ष पर दूर-दूर से एक आवाज उठ रही है कि देश में न कोई वामपंथ है और न दक्षिण पंथ है—न वाम है और न दक्षिण है। इस बात का प्रचार हिन्दुस्तान के एकाधिकारी पूँजीवादी अखबारों ने पूरे देश में किया है, और लगातार करते जा रहे हैं। ऐसा मालूम होता है कि एक नये प्रकार के मसीहा भारतीय राजनैतिक रंगमंच पर अवतरित किये जा रहे हैं। ऐसे अवतरन कगने के कौन-कौन शक्तियाँ और तत्व काम कर रहे हैं, इस पर पर्दा धीरे-धीरे उठेगा। एक मसीहा श्री जय प्रकाश नारायण को इन पूँजीपति अखबारों ने बनाया और उन्हें चंडीगढ़ जेल में पहुंचा दिया। फिर जखलोक अस्पताल में और फिर जीवन के अंत्य कगार पर। अब यही एकाधिकारी पूँजीवादी अखबार "न दक्षिण पंथ और न वाम पंथ"